

WP(C) 1031/2019 etc.

1

ITEM NO.304

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 1031/2019

ANURADHA BHASIN

Petitioner

VERSUS

UNION OF INDIA & ORS.

Respondents

(IA No. 124176/2019 - APPLICATION FOR PERMISSION, IA No. 121421/2019 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 136292/2019 - INTERVENTION/IMPLEADMENT)

WITH

W.P.(Cr1.) No. 225/2019 (X)

Date : 16-09-2019 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

WP(Cr1) 225/2019

Mr. Sanjay Hegde, Sr. Adv.
Mr. Anas Tanwir, Adv.
Mr. Mrigank Prabhakar, AOR

WP(Cr1) 1031/2019

Ms. Vrinda Grover, Adv.
Ms. Sumita Hazarika, AOR
Mr. Soutik Banerjee, Adv.
Mr. Prasanna S., Adv.
Ms. Ipsita Behura, Adv.

For Respondent(s)/
Applicant(s)

for UOI

Mr. K.K. Venugopal, AG
Mr. Tushar Mehta, SG
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Ankur Talwar, Adv.
Mr. B.V. Balram Das, AOR

for State of J&K

Mr. Tushar Mehta, SG
Ms. Shashi Juneja, Adv.
Mr. Satyajeeet Kumar, Adv. (AOR)

Ms. Meenakshi Arora, Sr. Adv.

Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, Adv.

Mr. Dushyant Dave, Sr. Adv.
Mr. Apar Gupta, Adv.
Ms. Astha Sharma, AOR
Mr. Amjid Maqbool, Adv.
Ms. Kajal Dalal, Adv.

Mr. Shekhar Naphade, Sr. Adv.
Mr. Shadan Farasat, AOR
Mr. Abhikalp Pratap Singh, Adv.
Ms. S. Lakshmi Iyer, Adv.
Mr. Aishwary Dash, Adv.

Mr. Pritesh Kapur, Sr. Adv.
Mr. Anshuman Ashok, AOR

Mr. Charanjeet Chandrpal, Adv.
Mr. Anil Kumar, AOR

Mr. Debasis Misra, AOR
Mr. Binay Kumar Jha, Adv.
Mr. Vishaal S. Jogdand, Adv.
Mr. Suhas Kadam, Adv.
Mr. Parvez Bashista, Adv.
Mr. R. Sharath, Adv.
Ms. Pareena Swarup, Adv.
Ms. Nanita Sharma, Adv.
Ms. Alpana Sharma, Adv.
Mr. Sreyas Gacche, Adv.
Mr. D.K. Thakur, Adv.
Mr. Arjun Dey, Adv.
Mr. Rajnish Kumar, Adv.
Mr. Jagdev, Adv.
Mr. Choudhary Samsuddin Khan, Adv.

Ms. Harvinder Chowdhury, AOR
Mr. Saahietya Singh, Adv.
Dr. Nishesh Sharma, Adv.
Mr. Sangam Singh Kochhar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 30.9.2019.

In the meantime, the Union of India and the State of Jammu & Kashmir shall file their respective affidavits which will also indicate their response(s)

to all the interlocutory applications.

The State of Jammu & Kashmir, keeping in mind the national interest and internal security, shall make all endeavours to ensure that normal life is restored in Kashmir; people have access to healthcare facilities and schools, colleges and other educational institutions and public transport functions and operates normally. All forms of communication, subject to overriding consideration of national security, shall be normalized, if required on a selective basis, particularly for healthcare facilities.

(Deepak Guglani)
Court Master

(Indu Kumari Pokhriyal)
Assistant Registrar